

[3418]

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE NINETEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1407 OF 2024

Writ Appeal under clause 15 of the Letters Patent Against the Order dated 09-03-2022 in WP.No. 12241 of 2022 on the file of the High Court.

Between:

Anjuman Khadimul Muslimeen, (A Registered Wakf notified in A.P. Gazette Dated 12.7.1984) D.No. 2-4-696, Amberpet Road, Hyderabad, Rep. by its Mutawalli Mr. Syed Saifuddin Quadri S/o Syed Meeran Mohiuddin Quadri,

...APPELLANT

AND

1. Abdul Sageer, S/o Late Abdul Nazeer, Aged about 41 years, R/o H.No. 2-4-680/96, Sunder Nagar, Kacheguda, Hyderabad - 500 027.

...RESPONDENT / PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary Minorities Welfare Department Secretariat, Hyderabad.
3. Telangana State Wakf Board, Rep. by its Chief Executive Officer. Haj House, Nampally, Hyderabad.
4. The Inspector Auditor Wakf, Circle Nos. 3 and 6, Survey and Rent Collector Telangana State Wakf Board, Hyderabad.

...RESPONDENTS/ RESPONDENTS

Counsel for the Appellant : SRI SYED SOHAIL

Counsel for the Respondent No.1 : L RAM SINGH

**Counsel for the Respondent No.2 : SRI ANANTHULA RAVINDER,
GP FOR BC WELFARE, SOCIAL WELFARE
& MINORITY WELFARE DEPT.**

**Counsel for the Respondent No.3&4 : SRI FARHAN AZAM KHAN, SC FOR
WAKF BOARD**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1407 of 2024

JUDGMENT: *(For the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Syed Sohail, learned counsel for the appellant.

Mr. L.Ram Singh, learned counsel for the respondent
No.1.

Mr. Ananthula Ravinder, learned Government Pleader
for B.C.Welfare, Social Welfare and Minority Welfare
Departments for the respondent No.2.

2. This intra court appeal is filed against the order
dated 09.03.2022 passed in W.P.No.12241 of 2022.

3. Admittedly, the appellant is not a party to the order
dated 09.03.2022 passed by the learned Single Judge. The
aforesaid order therefore does not bind the appellant.

4. In view of law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**¹ as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of A.P.**², the appellant has the remedy of review available before the learned Single Judge.

5. Therefore, the writ appeal is disposed of with the liberty to the appellant to take recourse to such remedy as may be available to it in law.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

¹ AIR 1963 SC 1909
² 2003 (4) ALD 449 (DB)

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SD/-I. NAGALAKSHMI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI SYED SOHAIL, Advocate. [OPUC]
2. One CC to SRI L.RAM SINGH, Advocate. [OPUC]
3. Two CCs to GP FOR BC, SOCIAL, AND MINORITIES WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI FARHAN AZAM KHAN, SC FOR WAKF BOARD. [OPUC]
5. Two CD Copies.

BSK

GJP

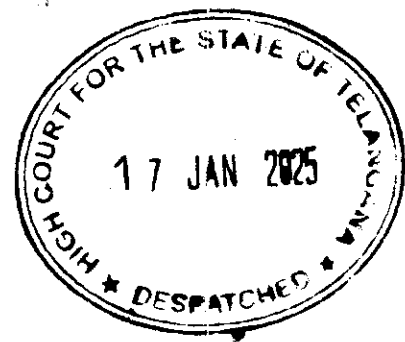
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HIGH COURT

DATED:19/12/2024

JUDGMENT

WA.No.1407 of 2024



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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